

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar.)

Subject: Circular No.77 dated 28.05.2018 regarding implementation of Rule 15 of J&K High Court Rules, 1999.

CIRCULAR

No: 78

Dated: 28/05/2018

The following guidelines are hereby issued for implementation of the subject circular:

- (i) *The Registrar Judicial shall, in normal course, afford not more than two opportunities to the parties for doing the needful in respect of the proceedings mentioned in the subject circular and thereafter list the matter/proceeding before the Hon'ble Court. This shall, however, be subject to the orders of the Hon'ble Court either upon mentioning by the counsel/parties or otherwise.*
- (ii) *The cases already fixed by the Hon'ble Court for the proceedings mentioned in the subject circular, shall be listed before the Registrar Judicial concerned on the dates fixed irrespective of the fact that the previous order has been passed by the Hon'ble Court. This shall, however, be subject to the orders of the Hon'ble Court either upon mentioning by the counsel/parties or otherwise.*

By order.

(Sanjay Dhar)
Registrar General

No: 7466-91/R.2

Dated: 28/05/2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
5. Bench Secretary to Hon'ble Mr. Justice _____ for information and necessary action.
6. In-charge NIC for uploading the same on the official website of High Court of J&K.

Registrar General